



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Jun/202425/5**DATED:** 02/07/2024Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jun/202425/5 dated 02/07/2024 of Norms Committee - IV for the year 2024-25 was held on 02/07/2024 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020, 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh .Manoj Kumar meena, Dy. Director	DGFT(HQ)
2	Sh. Uttam Kumar Jana, FTDO	DGFT(HQ)
3	Sh. Shaish Kumar ,Technical Consultant	DGFT
4	Sh. D.N. Mathur, Technical Consultant	DGFT

5	Sh. Nand Lal, Technical Consultant	DGFT
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Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	ADANI WILMAR LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00002245AM23		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and on the basis of recommendation of technical expert the committee decided to ratify the norms on One Time Basis by offsetting the value of product as under:			
Export Item	Quantity	Import item	Quantity
STEARIC ACID	500 MT	REFINED PALM STEARIN	1.208 MT/ MT
		PRICAT CATALYST	Not Allowed
		HYDROGEN GAS	Not Allowed
NOTE: These norms are allowed on One Time Basis for 500MT of export quantity, since these are commodity products and norms depend upon value of by product and raw material.			
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition.			

Case No.	2 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005359AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for following information in its	

meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024

1. Stepwise complete and balanced chemical reactions with mol. Weight and % yield on molar basis.
2. Application is for import of 6 inputs whereas 4E shows only 4 imported inputs. Justification for discrepancy.
3. Past Production / Consumption data certified by CA for 2023-24.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	3 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005538AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for following information in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024	
1. Stepwise complete and balanced chemical reactions with mol. Weight and % yield on molar basis. 2. Applied norms for 3 inputs whereas 4E shows only 2 imported inputs. 3. CA certified Production / Consumption data for 2023-24.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	4 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005540AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for following information in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024

1. Stepwise complete and balanced chemical reactions with mol. Weight and % yield on molar basis.
2. Applied norms for 3 inputs whereas 4E shows only 2 imported inputs.
3. CA certified Production / Consumption data for 2023-24.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	5 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005661AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per agenda and noted that firm has not submitted the reply to DL issued in meeting no. NC/4/Meet/Feb/202324/8 dated 29.02.2024 on BO portal. Hence, the committee decided to defer the case and direct the firm to submit the reply on BO portal and the case stand defer and relist in the next meeting.	

Case No.	6 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005663AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per agenda and noted that firm has not submitted the reply to DL issued in meeting no. NC/4/Meet/Feb/202324/8 dated 29.02.2024 on BO portal. Hence, the committee	

decided to defer the case and direct the firm to submit the reply on BO portal and the case stand defer and relist in the next meeting.

Case No.	7 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005665AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that firm has not submitted the reply to DL issued in meeting no. NC/4/Meet/Feb/202324/8 dated 29.02.2024 on BO portal. Hence, the committee decided to defer the case and direct the firm to submit the reply on BO portal and the case stand defer and relist in the next meeting.	

Case No.	8 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005686AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for following information in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024 1. Stepwise complete and balanced chemical reactions with mol. Weight and % yield on molar basis, and use of Melamine in export. 2. Technical difference between PI and PL grade of export item. 3. Applied norms for 5 inputs whereas 4E shows only 3 imported inputs. 4. CA certified Production / Consumption data for 2023-24. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on	

DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	9 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005687AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that firm has not submitted the reply to DL issued in meeting no. NC/4/Meet/Feb/202324/8 dated 29.02.2024 on BO portal. Hence, the committee decided to defer the case and direct the firm to submit the reply on BO portal and the case stand defer and relist in the next meeting.	

Case No.	10 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005851AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that firm has not submitted the reply to DL issued in meeting no. NC/4/Meet/Feb/202324/8 dated 29.02.2024 on BO portal. Hence, the committee decided to defer the case and direct the firm to submit the reply on BO portal and the case stand defer and relist in the next meeting.	

Case No.	11 / NC/4/MEET/Jun/202425/5
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Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005852AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for following information in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024 1. Stepwise complete and balanced chemical reactions with mol. Weight and % yield on molar basis. 2. Specific use of input item no. 3 and 4 in the process. 3. Norms applied for 5 inputs whereas 4E shows only 4 imported inputs. 4. CA certified Production / Consumption data for 2023-24. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	12 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005965AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for following information in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024 1. Complete and balanced chemical reactions for each step with mol. Weight and % yield on molar basis. 2. Norms applied for 4 inputs whereas 4E shows only 3 imported inputs. 3. CA certified Production / Consumption data for 2023-24. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	13 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005966AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that firm has not submitted the reply to DL issued in meeting no. NC/4/Meet/Feb/202324/8 dated 29.02.2024 on BO portal. Hence, the committee decided to defer the case and direct the firm to submit the reply on BO portal and the case stand defer and relist in the next meeting.	

Case No.	14 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005967AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that firm has not submitted the reply to DL issued in meeting no. NC/4/Meet/Feb/202324/8 dated 29.02.2024 on BO portal. Hence, the committee decided to defer the case and direct the firm to submit the reply on BO portal and the case stand defer and relist in the next meeting.	

Case No.	15 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005968AM24
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: The committee considered the case as per agenda and noted that firm has not submitted the reply to DL issued in meeting no. NC/4/Meet/Jan/202324/7 dated 09.02.2024 on BO portal. Hence, the committee decided to defer the case and direct the firm to submit the reply on BO portal and the case stand defer and relist in the next meeting.	

Case No.	16 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00005969AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that firm has not submitted the reply to DL issued in meeting no. NC/4/Meet/Jan/202324/7 dated 09.02.2024 on BO portal. Hence, the committee decided to defer the case and direct the firm to submit the reply on BO portal and the case stand defer and relist in the next meeting.	

Case No.	17 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00006237AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that firm has not submitted the reply to DL issued in meeting no. NC/4/Meet/Feb/202324/8 dated 29.02.2024 on BO portal. Hence, the committee decided to defer the case and direct the firm to submit the reply on BO portal and the case stand defer and relist in the next meeting.	

Case No.	18 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00006238AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that firm has not submitted the reply to DL issued in meeting no. NC/4/Meet/Feb/202324/8 dated 29.02.2024 on BO portal. Hence, the committee decided to defer the case and direct the firm to submit the reply on BO portal and the case stand defer and relist in the next meeting.	

Case No.	19 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	D D SHAH FRAGRANCES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00035658AM21		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that similar case (AA No. 0310827425 Dt. 01.03.2019) was approved as applied in meeting no. 6/83-ALC1/2019 dated 16.10.2019. Based on that, the committee decided to ratify the norms on repeat basis as under:			
Export Item	Quantity	Import item	Quantity
ANISE OIL (CONTAINING MIN 92.5% ANISE OIL)	1.0 Kg	ANETHOLE	0.925 Kg

RA concerned may take necessary action under Para 4.06 of HBP and other usual condition.

Case No.	20 / NC/4/MEET/Jun/202425/5
Case Status	Case Rejected
Party Name	STONEMEN CRAFTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00039828AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not applied for any imported input . Hence, the committee decided to reject the case.	

Case No.	21 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	MEHADIA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00040040AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for following information in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024 1. Dimension/ Sizes of Export item to be exported. 2. Dimension/ Sizes of Import item to be imported and whether it is in jumbo rolls or cut to sizes. 3. Specific GSM of export and import item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	22 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00062146AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:- Export Item Name 1: Thermal Coated paper self-copy paper printed / unprinted in Roll forms or not (50 to 150 GSM+/-10% (width of the roll Less than 200 mm) PRINTED)(Cut to sizes both in width and length) Qty.: 1.0 Kg Import item: Thermal Coated Paper in Jumbo Rolls ((50 to 150 GSM+/-10 %) Qty.: 1.005 Kg Note: GSM of Import and export should match with each other. Export Item Name 2: Thermal Coated paper self-copy paper unprinted in Roll forms or not(50 to 150 GSM+/-10% (width of the roll Less than 200 mm) (Cut to sizes both in width and length) Qty.: 1.0 Kg Import item: Thermal Coated Paper in Jumbo Rolls ((50 to 150 GSM+/-10 %) Qty.: 1.005 Kg Note: GSM of Import and export should match with each other. RA concerned may take necessary action under Para 4.06 of HBP and other usual condition.	

Case No.	23 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024

HQ File Number	HQRNORM APPLY 00071023AM21		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and on the basis of recommendation of technical expert and cue from SION A2866, the committee decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SELF ADHESIVE PAPER (165 GSM +/- 10%) SEMI GLOSS(SELF ADHESIVE PAPER (165 GSM +/- 10%) SEMI GLOSS)	1Sq. Meter	COATED ONE SIDE PAPER (80 GSM +/- 10% Various width)	1.04 Sq. Meter
		RELEASE BASE PAPER GLASSINE (60 GSM +/- 10% Various Colors various width)	1.04 Sq. Meter
		ADHESIVE (55% Solid +/-10% water based)	0.024 Kg
		SILICON	Not Allowed
RA concerned may take necessary action under Para 4.06 of HBP and other usual conditions			

Case No.	24 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00071150AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per agenda and on the basis of recommendation of technical expert and cue from SION A2866, the committee decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
SELF ADHESIVE PAPER (160 GSM +/- 10%) DIRECT THERMAL(SELF ADHESIVE PAPER (160 GSM +/- 10%) DIRECT THERMAL)	1Sq. Meter	THERMAL PAPER (70 GSM +/- 10% Various width)	1.04 Sq. Meter
		RELEASE BASE PAPER GLASSINE (60 GSM +/- 10% Various Colors various width)	1.04 Sq. Meter
		ADHESIVE (55% Solid +/-10% water based)	0.024 Kg
		SILICON	Not Allowed

RA concerned may take necessary action under Para 4.06 of HBP and other usual conditions

Case No.	25 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	SUMITOMO CHEMICAL INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00073072AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
Glyphosate 41% SL(IPA Salt)	1 Liter	Glyphosate Technical 95% Min.	0.375 Kg
		Mono Iso Propyl amine	0.150 Kg
		Ethoxylated Amine (Surfactant)	0.059 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition.			

Case No.	26 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	SUMITOMO CHEMICAL INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00073076AM21		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Ammonium Salt of Glyphosate 71% SG	1 Kg	Glyphosate Technical 95% Min.	0.686 Kg
		Ethoxylated Amine (Surfactant)	0.109 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition.			

Case No.	27 / NC/4/MEET/Jun/202425/5
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Case Status	Case Rejected
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00092374AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not applied for any imported input. Hence, the committee decided to reject the case.	

Case No.	28 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	UTTAM WELLNESS PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00093564AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024 1. Weight of export item in Kg term. 2. Net import content in export item indicating wastage separately. 3. CAD with calculation of the requirement of Fabric for the manufacturing of the export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	29 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	SPAK ORGOCHEM (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024

HQ File Number	HQRNORM APPLY 00103847AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that similar case (File No. 01/83/171/AM19/DES-IV)) was approved in meeting no. 11/19 dated 28.02.2019. Based on that, the committee decided to ratify the norms on repeat basis as under:			
Export Item	Quantity	Import item	Quantity
Coco Amido Propyl Betaine (CAPB)(Solid content of 36 percent plus or minus 2 percent and Active matter of 29 percent Min)	1 Kg	RBD Palm Kernel Olein / RBD Palm Kernel Oil / Hydrogenated Palm Kernel Oil	0.170 Kg
		Dimethyl Amino Propyl Amine (DMAPA)	0.072 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition			

Case No.	30 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00104145AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024	
1. Chemical reaction indicating molecular weight of reactants and products with yield of the reaction. 2. Stichometric material balance on molar basis. 3. A copy of minutes approved by the norms committee in the past for the export and import of same	

items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	31 / NC/4/MEET/Jun/202425/5												
Case Status	Case Approved												
Party Name	ARCHROMA INDIA PRIVATE LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024												
HQ File Number	HQRNORM APPLY 00112446AM21												
RA File Number	NA												
Licence No and Date	NA												
Norms Committee Decision:													
The committee considered the case as per agenda and noted that similar case (AA No. 0310839643 dt. 20.11.2020) was approved as applied in meeting no. NC/4/Meet/Apr/202425/2 dated 07.05.2024. Based on that, the committee decided to ratify the norms on repeat basis as under:													
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr><tr><td rowspan="2">Cyclanon XC-W New liq (Textile Auxiliaries, Modified Vinyl Copolymer)</td><td rowspan="2">334600 Kg</td><td>Sokalan HP 66 K (Vinyl Pyro Lidone)</td><td>70266.0 Kg</td></tr><tr><td>Gluconic Acid 50 %</td><td>9034.2 Kg</td></tr></table>				Export Item	Quantity	Import item	Quantity	Cyclanon XC-W New liq (Textile Auxiliaries, Modified Vinyl Copolymer)	334600 Kg	Sokalan HP 66 K (Vinyl Pyro Lidone)	70266.0 Kg	Gluconic Acid 50 %	9034.2 Kg
Export Item	Quantity	Import item	Quantity										
Cyclanon XC-W New liq (Textile Auxiliaries, Modified Vinyl Copolymer)	334600 Kg	Sokalan HP 66 K (Vinyl Pyro Lidone)	70266.0 Kg										
		Gluconic Acid 50 %	9034.2 Kg										
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition													

Case No.	32 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	BAYER VAPI PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00112719AM21		

RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
TRANSFLUTHRIN TECHNICAL	1 Kg	ACETIC ACID	0.0003 Kg
		TOLUENE	0.1103 Kg
		2,3,5,6-TETRAFLUORO BENZYL ALCOHOL	0.4897 Kg
		CYPERMETHRIC ACID CHLORIDE (DV ACID CHLORIDE)	0.5985 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual conditions.			

Case No.	33 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00116706AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for following information in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024	
1. COA report of import and export items.	
2. Chemical reaction indicating molecular weight of reactants and products, giving yield and	

calculation.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	34 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00141026AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024	
1. As per COA of import submitted in similar case, Alumina content in import varies from 70% to 76.5% in the process of manufacturing which converts to Aluminum cake which has commercial value as such. Please furnish quantity of Aluminum cake generated in the process from 1 TON of Molybdenum compound with its commercial value supported by sale invoice.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	35 / NC/4/MEET/Jun/202425/5
Case Status	Case Rejected
Party Name	STONEMEN CRAFTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00151040AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The committee considered the case as per agenda and noted that the firm has not applied for any imported input. Hence, the committee decided to reject the case.

Case No.	36 / NC/4/MEET/Jun/202425/5			
Case Status	Case Approved			
Party Name	AGRO LIFE SCIENCE CORPORATION			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024			
HQ File Number	HQRNORM APPLY 00153122AM22			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
The committee considered the case as per agenda and noted that similar case (AA No. 0511000543 dt. 04.01.2021) was approved in meeting no. NC/4/Meet/Mar/202122/17 dated 23.03.2022. Based on that, the committee decided to ratify the norms on repeat basis as under:				
Export Item		Quantity	Import item	Quantity
PENDIMETHALIN 33 PCT EC W/V		1.0 Liter	PENDIMETHALIN TECH 95 PCT MIN	0.3334 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition				

Case No.	37 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00153151AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024	

1. Copy of CIB registration with approved composition of export item.
2. Specific gravity of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	38 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00154094AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
38089390(METRIBUZIN 70 PCT WP)	1 Kg	4 AMINO -6 (TERT-BUTLYL)-3 MERCAPTO-1,2,4-TRAIZIN-5 (4H) -ONE	0.707 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual conditions.			

Case No.	39 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00154095AM22		
RA File Number	NA		

Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that similar case (AA No. 0511000109 dt. 11/12/2020) was approved in meeting no. NC/ 4/ MEET/ Nov/ 202122/ 12 dated 15/12/2021. Based on that the committee decided to ratify the norms on repeat basis as under:			
Export Item	Quantity	Import item	Quantity
CARBENDAZIM 500 G I SC	1 Liter	CARBENDAZIM TECHNICAL	0.5025 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition			

Case No.	40 / NC/4/MEET/Jun/202425/5			
Case Status	Case Approved			
Party Name	AGRO LIFE SCIENCE CORPORATION			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024			
HQ File Number	HQRNORM APPLY 00154098AM22			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
The committee considered the case as per agenda and noted that similar case (AA No. 0511000876 dt.19/01/2021) was approved in meeting no. NC/ 4/ MEET/ Jul/ 202122/ 6 dated 01/10/2021. Based on that, the committee decided to ratify the norms on repeat basis as under:				
Export Item		Quantity	Import item	Quantity
AZOXYSTROBIN 120 G/I+TEBUCONAZOLE 200 G/I		1.0 Liter	AZOXYSTROBIN TECHNICAL 98 % MIN	0.1125 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition				

Case No.	41 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00154099AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that similar case (AA No. 0511000543 dt.04/01/2021) was approved in meeting no. NC/ 4/ MEET/ Mar/ 202122/ 17 dated 23/03/2022. Based on that, the committee decided to ratify the norms on repeat basis as under:			
Export Item	Quantity	Import item	Quantity
PENDIMETHALIN 33 PCT EC W/V	1.0 Liter	PENDIMETHALIN TECH 95 PCT MIN	0.3334 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition			

Case No.	42 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00154100AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that similar case (AA No.0210209979 dt. 15.07.2020) was approved in meeting no. NC/4/Meet/Jul/202122/6 dt. 01.10.2021. Based on that, the committee decided to ratify the norms on repeat basis as under:			
Export Item	Quantity	Import item	Quantity
CHLORPYRIFOS 50 PCT EC	1 Liter	CHLORPYRIFOS TECHNICAL 97 PCT MIN	0.5025 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition			

Case No.	43 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00154108AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that similar case (AA No.0511000108 dt. 11.12.2020) was approved in meeting no. NC/4/Meet/Jul/202122/6 dt. 01.10.2021. Based on that, the committee decided to ratify the norms on repeat basis as under:			
Export Item	Quantity	Import item	Quantity
THIAMETHOXAM TECHNICAL	1 Kg	2 CHLORO -5-CHLOROMETHYL THIAZOLE CCMT	0.64 Kg
		3 METHYL-4 NITROIMINOPERHYDRO-1-3-5 OXADIAZINE (MNIO)	0.61 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition			

Case No.	44 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00156146AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The committee considered the case as per agenda and noted that similar case (AA No. 0511000436 dt.28.12.2020) was approved in meeting no. NC/4/Meet/Jul/202122/5 dt. 08.09.2021. Based on that, the committee decided to ratify the norms on repeat basis as under:

Export Item	Quantity	Import item	Quantity
PRETILACHLOR 500 g/l EC (W/V)	1.0 Liter	PRETILACHLOR TECHNICAL 95 %	0.5025 Kg

RA concerned may take necessary action under Para 4.06 of HBP and other usual condition

Case No.	45 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00156147AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per agenda and noted that similar case (AA No. 0511000011dt .08/12/2020) was approved in meeting no. NC/ 4/ MEET/ Sep/ 202122/ 7 dt. 22/10/2021. Based on that, the committee decided to ratify the norms on repeat basis as under:

Export Item	Quantity	Import item	Quantity
PENDIMETHALIN 50 PCT EC W/V	1 Liter	PENDIMETHALIN TECH 95 PCT MIN	0.5025 Kg

RA concerned may take necessary action under Para 4.06 of HBP and other usual condition

Case No.	46 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	AGRO LIFE SCIENCE CORPORATION
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024

HQ File Number	HQRNORM APPLY 00156153AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
TEBUCONAZOLE TECHNICAL	1 Kg	2-(2-(4-Chlorophenyl)ETHYL)-2-(1,1-DIMETHYLETHYL) OXIRANE	0.895 Kg
		1,2,4-TRIAZOLE	0.258 Kg
		DMSO	0.150 Kg
RA concerned may take necessary action under Para 4.06 and other usual conditions.			

Case No.	47 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00156624AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that similar case (AA No. 0511001005 dt. 02/02/2021) was approved in meeting no. NC/ 4/ MEET/ Jul/ 202122/ 6 dt. 01/10/2021. Based on that, the committee decided to ratify the norms on repeat basis as under:			
Export Item	Quantity	Import item	Quantity
Dimethoate 400g/L EC	1.0 Liter	Dimethoate Technical 98 %	0.402 Kg

RA concerned may take necessary action under Para 4.06 of HBP and other usual condition

Case No.	48 / NC/4/MEET/Jun/202425/5														
Case Status	Case Approved														
Party Name	AGRO LIFE SCIENCE CORPORATION														
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024														
HQ File Number	HQRNORM APPLY 00156671AM22														
RA File Number	NA														
Licence No and Date	NA														
Norms Committee Decision:															
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-															
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr><tr><td rowspan="3">TEBUCONAZOLE TECHNICAL 97% Min</td><td rowspan="3">1 Kg</td><td>2-(2-(4-Chlorophenyl)ETHYL)-2-(1,1-DIMETHYLETHYL) OXIRANE</td><td>0.895 Kg</td></tr><tr><td>1,2,4-TRIAZOLE</td><td>0.258 Kg</td></tr><tr><td>DMSO</td><td>0.150 Kg</td></tr></table>				Export Item	Quantity	Import item	Quantity	TEBUCONAZOLE TECHNICAL 97% Min	1 Kg	2-(2-(4-Chlorophenyl)ETHYL)-2-(1,1-DIMETHYLETHYL) OXIRANE	0.895 Kg	1,2,4-TRIAZOLE	0.258 Kg	DMSO	0.150 Kg
Export Item	Quantity	Import item	Quantity												
TEBUCONAZOLE TECHNICAL 97% Min	1 Kg	2-(2-(4-Chlorophenyl)ETHYL)-2-(1,1-DIMETHYLETHYL) OXIRANE	0.895 Kg												
		1,2,4-TRIAZOLE	0.258 Kg												
		DMSO	0.150 Kg												
RA concerned may take necessary action under Para 4.06 of HBP as per above decision of NORMS COMMITTEE															

Case No.	49 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00156719AM22		
RA File Number	NA		
Licence No and Date	NA		

Norms Committee Decision:

The committee considered the case as per agenda and noted that similar case (AA No.0511000162 dt. 15.12.2020) was approved in meeting no. NC/4/Meet/Feb/202122/15 dt. 16.02.2022. Based on that, the committee decided to ratify the norms on repeat basis as under:

Export Item	Quantity	Import item	Quantity
EMAMECTIN BENZOATE 5 PCT SG	1.0 Kg	EMAMECTIN BENZOATE TECHNICAL	0.05 Kg

RA concerned may take necessary action under Para 4.06 of HBP and other usual condition

Case No.	50 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00156720AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per agenda and noted that similar case (AA No. 0511000436 dt.28.12.2020) was approved in meeting no. NC/4/Meet/Jul/202122/5 dt. 08.09.2021. Based on that, the committee decided to ratify the norms on repeat basis as under:

Export Item	Quantity	Import item	Quantity
PRETILACHLOR 500 g/l EC (W/V)	1.0 Liter	PRETILACHLOR TECHNICAL 95 %	0.5025 Kg

RA concerned may take necessary action under Para 4.06 of HBP and other usual condition

Case No.	51 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved

Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00156721AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision: The committee considered the case as per agenda and noted that similar case (AA No. 0511000663 dt. 08.01.2021) was approved in meeting no. NC/4/Meet/Jul/202122/6 dt. 01.10.2021. Based on that, the committee decided to ratify the norms on repeat basis as under:			
Export Item	Quantity	Import item	Quantity
ACETAMIPRID 20 PCT SP	1 Kg	Acetamiprid Technical	0.201 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition			

Case No.	52 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00156722AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision: The committee considered the case as per agenda and noted that similar case (AA No. 0511000663 dt. 08.01.2021) was approved in meeting no. NC/4/Meet/Jul/202122/6 dt. 01.10.2021. Based on that, the committee decided to ratify the norms on repeat basis as under:			
Export Item	Quantity	Import item	Quantity
ACETAMIPRID 20 PCT SP	1 Kg	Acetamiprid Technical	0.201 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition			

Case No.	53 / NC/4/MEET/Jun/202425/5														
Case Status	Case Approved														
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.														
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024														
HQ File Number	HQRNORM APPLY 00156723AM22														
RA File Number	NA														
Licence No and Date	NA														
Norms Committee Decision:															
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-															
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr><tr><td rowspan="3">TEBUCONAZOLE TECHNICAL 97%</td><td rowspan="3">1 Kg</td><td>2-(2-(4-Chlorophenyl)ETHYL)-2-(1,1-DIMETHYLETHYL) OXIRANE</td><td>0.895 Kg</td></tr><tr><td>1,2,4-TRIAZOLE</td><td>0.258 Kg</td></tr><tr><td>DMSO</td><td>0.15 Kg</td></tr></table>				Export Item	Quantity	Import item	Quantity	TEBUCONAZOLE TECHNICAL 97%	1 Kg	2-(2-(4-Chlorophenyl)ETHYL)-2-(1,1-DIMETHYLETHYL) OXIRANE	0.895 Kg	1,2,4-TRIAZOLE	0.258 Kg	DMSO	0.15 Kg
Export Item	Quantity	Import item	Quantity												
TEBUCONAZOLE TECHNICAL 97%	1 Kg	2-(2-(4-Chlorophenyl)ETHYL)-2-(1,1-DIMETHYLETHYL) OXIRANE	0.895 Kg												
		1,2,4-TRIAZOLE	0.258 Kg												
		DMSO	0.15 Kg												
RA concerned may take necessary action under Para 4.06 of HBP and other usual conditions															

Case No.	54 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00156725AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
1(IMIDACLOPRID 30 g/l SC)	1 Liter	IMIDACLOPRID 97 PCT TECHNICAL	30.6 grams

RA concerned may take necessary action under Para 4.06 of HBP and other usual conditions

Case No.	55 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	ASSOCIATED STABPLAST & CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00158574AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per agenda and noted that similar case (AA No. 1311000504 dt.05.08.2021) was approved as applied in meeting no. NC/4/Meet/Dec/202122/13 dt.14.01.2022. Based on that, the committee decided to ratify the norms on repeat basis as under:

Export Item	Quantity	Import item	Quantity
PVC STABILIZER (ASC-8113) (Containing Min 57.5% Synthetic Hydrotalcite)	120000.0 Kg	SYNTHETIC HYDROTALCITE	69000.0 Kg
		TITANIUM DIOXIDE	24000.0 Kg
		ZINC STEARATE	6000.0 Kg
		CALCIUM CARBONATE	21000.0 Kg

RA concerned may take necessary action under Para 4.06 of HBP and other usual condition

Case No.	56 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00161908AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that similar case (AA No. 0210209978 dt.15/07/2020) was approved in meeting no. NC/ 4/ MEET/ Sep/ 202122/ 7 dt. 22/10/2021. Based on that, the committee decided to ratify the norms on repeat basis as under:			
Export Item	Quantity	Import item	Quantity
Propiconazole 250g / l EC	1 Liters	PROPICONAZOLE 95 PCT TECHNICAL	0.2525 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition			

Case No.	57 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00167813AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that similar case (AA No. 0210209943 dt. 26/06/2020) was approved in meeting no. NC/ 4/ MEET/ Jul/ 202122/ 6 dt. 01/10/2021. Based on that, the committee decided to ratify the norms on repeat basis as under:			
Export Item	Quantity	Import item	Quantity

CHLORPYRIFOS 48 PCT EC W/V	1 Liter	CHLORPYRIPHOS TECHNICAL 97 PCT MIN. W/W	0.4848 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition			

Case No.	58 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	AGRO LIFE SCIENCE CORPORATION		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00167843AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that similar case (AA No. 0210209943 dt. 26/06/2020) was approved in meeting no. NC/ 4/ MEET/ Jul/ 202122/ 6 dt. 01/10/2021. Based on that, the committee decided to ratify the norms on repeat basis as under:			
Export Item	Quantity	Import item	Quantity
CHLORPYRIFOS 50 PCT EC	1 Liter	CHLORPYRIPHOS TECHNICAL 97 PCT W/W	0.5025 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition			

Case No.	59 / NC/4/MEET/Jun/202425/5		
Case Status	Case Deferred		
Party Name	PROADCAT INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00193838AM22		
RA File Number	NA		
Licence No and Date	NA		

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024

1. Manufacturing Process indicating stage wise wastage of raw materials.
2. COA report of import (from foreign supplier) and export items.
3. 4 E Annexure indicating both imported and indigenous items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	60 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	COLOURTEX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00198109AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per agenda and noted that similar case (AA No. 0310812585 dt. 19.04.2017) was approved in meeting no. 3/83/ALC1/2017 dt.16/06/2017. Based on that, the committee decided to ratify the norms on repeat basis as under:

Export Item	Quantity	Import item	Quantity
REACTIVE BLUE 19 (60% Dye Content)	1 Kg	Bromamine Acid	0.433 Kg
		Metabase Condense	0.236 Kg

RA concerned may take necessary action under Para 4.06 of HBP and other usual condition

Case No.	61 / NC/4/MEET/Jun/202425/5
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Case Status	Case Rejected
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00212749AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/4/MEET/Oct/202122/10 dated 11/11/2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	62 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	TEX YEAR INDUSTRIAL ADHESIVES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00217442AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that similar case (AA No. 0311009320 dt. 09/12/2021) was approved in meeting no. NC/ 4/ MEET/ May/ 202425/ 3 dt. 29/05/2024. Based on that, the committee decided to ratify the norms on repeat basis as under:			
Export Item	Quantity	Import item	Quantity
HOTMELT ADHESIVE ULTIMA 2000(CONTAIN 51% POLYOFIN PLASTOMER AFFINITY, 26% TACKIFIER HYDROCARBON RESIN, 23% PARAFIN / SASSOL WAX +/- 1%)	1.0 Kg	POLYOFIN PLASTOMER AFFINITY (Olefin Block Copolymer)	0.4413 Kg
		RELEVANT TACKIFIER RESIN / HYDROCARBON RESIN / HYDROGENATED HYDR	0.3432 Kg
		RELEVANT PARAFIN WAX	0.2353 Kg

RA concerned may take necessary action under Para 4.06 of HBP and other usual condition

Case No.	63 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	CHEMICO CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00225255AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per agenda and noted that similar case (AA No. 0511005596 dt. 23.10.2021) was approved in meeting no. NC/ 4/ MEET/ Mar/ 202122/ 18 dt. 07/04/2022. Based on that, the committee decided to ratify the norms on repeat basis as under:

Export Item	Quantity	Import item	Quantity
Antimony Trioxide coated with 3% MEG	1.0 Kg	Antimony Trioxide	0.972 Kg

RA concerned may take necessary action under Para 4.06 of HBP and other usual condition

Case No.	64 / NC/4/MEET/Jun/202425/5
Case Status	Case Rejected
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00244219AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per agenda and noted that this case (AA. No. 0310822472 dt. 20.07.2018) was approved in meeting no. 1/83-ALC1/2019 dt. 4th April, 2019. The firm is not satisfy by the

norms fixed at that time and wants the review of norms decision and accordingly they filled an application form (ANF) 4B with fee of RS. 500. However, Para 4.17 of the Handbook of Procedures (HBP) likely specifies a fee of Rs. 5000/- for such review. Hence, the committee decided to reject the case.

Case No.	65 / NC/4/MEET/Jun/202425/5
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00279333AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued in meeting no. NC/4/MEET/Apr/202223/1 dated 28/04/2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	66 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	PSI STONES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00310304AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024 1. Reason for giving UOM in Sq.mt for import of Multi Wire Saw Rope. 2. Manufacturing process of extracting Granite with the help of Multi Wire Saw Rope. 3. Whether Granite will be procured from domestic market or from self-mining area. 4. Calculation for the requirement of Multi Wire Saw Rope for extracting Granite in Cubic meter	

(not in square meter).

5. The percentage of CIF value of Multi Wire Saw Rope to the FOB value of export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	67 / NC/4/MEET/Jun/202425/5
Case Status	Case Rejected
Party Name	MODERN INSECTICIDES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305000609AM11
RA File Number	302404000042 AM11
Licence No and Date	3010070349/21/10/2010
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the firm has applied for fixation of norms under 'No Norms Repeat Basis' and AA already issued from RA-Ludhiana. Therefore, there is no need to fix the norms for this case. Hence, the committee decided to close the case.	

Case No.	68 / NC/4/MEET/Jun/202425/5
Case Status	Case Rejected
Party Name	SHRI RAM SWITCHGEARS PVT. LTD.,
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305000213AM16
RA File Number	112404000014 AM15
Licence No and Date	1110028128/19/02/2015
Norms Committee Decision:	
The committee considered the case as per agenda and noted that firm has surrendered the license at RA Bhopal. Hence the committee decided to close the case.	

Case No.	69 / NC/4/MEET/Jun/202425/5
Case Status	Case Rejected
Party Name	UNIVERSAL ARK ENTERPRISES
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305001304AM19
RA File Number	292104000002 AM17
Licence No and Date	2910025249/05/05/2016
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to hard copy letter issued in meeting no. 1/83-ALC1/2019 dated 04.04.2019 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	70 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM REVIW00125074AM22
RA File Number	342404000265 AM19
Licence No and Date	3410044748/11/12/2018
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024 1. Chemical reaction indicating molecular weight of reactants and products with yield of the reaction. 2. Stoichiometric material balance on molar basis. 3. To fill 4 E Annexure indicating both imported and indigenous items. 4. A copy of minutes approved by the norms committee in the past for the export and import of same items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	71 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SUDEEP PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM REVIW00163211AM22
RA File Number	342404000396 AM18
Licence No and Date	3410044755/13/12/2018
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024 1. Chemical reaction indicating molecular weight of reactants and products with yield of the reaction. 2. Stoichiometric material balance on molar basis. 3. To fill 4 E Annexure indicating both imported and indigenous items. 4. A copy of minutes approved by the norms committee in the past for the export and import of same items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	72 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	GOODEARTH AGROCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305001300AM19
RA File Number	502404000028 AM19
Licence No and Date	5010002506/05/02/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024 1. Chemical reaction indicating molecular weight of both reactants and the products and yield of the reaction. 2. COA report of both import and export items.	

3. To fill 4 E annexure, indicating both imported and indigenous items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	73 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ALFA INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305001393AM19
RA File Number	082404000424 AM19
Licence No and Date	0810144750/08/03/2019
Norms Committee Decision: The committee considered the case as per agenda and noted that due to some technical issue the representative of firm could not attend the personal hearing via video conference. Hence, the case stands defer and relist in the next meeting.	

Case No.	74 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305000063AM20
RA File Number	322404000006 AM20
Licence No and Date	3210078930/26/04/2019
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024 1. Manufacturing process indicating stage wise wastage of raw materials. 2. To fill 4 E annexure indicating both imported and indigenous items to use in manufacturing the export items. 3. Calculation for the requirement of raw material/s indicating net import content and wastage	

separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	75 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305000064AM20
RA File Number	322404000005 AM20
Licence No and Date	3210078931/26/04/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024	
1. Manufacturing process indicating stage wise wastage of raw materials. 2. To fill 4 E annexure indicating both imported and indigenous items to use in manufacturing the export items. 3. Calculation for the requirement of raw material/s indicating net import content and wastage separately.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	76 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305000171AM20
RA File Number	322404000020 AM20
Licence No and Date	3210078988/07/06/2019
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024

1. Manufacturing process indicating stage wise wastage of raw materials.
2. To fill 4 E annexure indicating both imported and indigenous items to use in manufacturing the export items.
3. Calculation for the requirement of raw material/s indicating net import content and wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	77 / NC/4/MEET/Jun/202425/5
Case Status	Case Rejected
Party Name	PACIFIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305000251AM20
RA File Number	132404000157 AM20
Licence No and Date	1310049350/09/07/2019
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the firm has surrendered the license at RA Jaipur dated 07.10.2020. Hence, the committee decided to close the case.	

Case No.	78 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305000260AM20
RA File Number	322404000029 AM20
Licence No and Date	3210079022/12/07/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following	

deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024

1. Manufacturing process indicating stage wise wastage of raw materials.
2. To fill 4 E annexure indicating both imported and indigenous items to use in manufacturing the export items.
3. Calculation for the requirement of raw material/s indicating net import content and wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	79 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305000402AM20
RA File Number	322404000054 AM20
Licence No and Date	3210079132/30/09/2019

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024

1. Manufacturing process indicating stage wise wastage of raw materials.
2. To fill 4 E annexure indicating both imported and indigenous items to use in manufacturing the export items.
3. Calculation for the requirement of raw material/s indicating net import content and wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	80 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	KANPUR PLASTIPACK LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	018305000507AM20		
RA File Number	062404000069 AM20		
Licence No and Date	0610039358/05/12/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as applied with 3% wastage as under:-			
Export Item	Quantity	Import item	Quantity
U.V. MASTERBATCH	92000.0 Kg	P.P. GRANULES	82400.0 Kg
		U.V. STABILSER	12360.0 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	81 / NC/4/MEET/Jun/202425/5
Case Status	Case Rejected
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305000865AM21
RA File Number	082404000050 AM21
Licence No and Date	0810147863/29/05/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the firm has surrendered the license at RA Ahmadabad dated 12.01.2022. Hence, the committee decided to close the case.	

Case No.	82 / NC/4/MEET/Jun/202425/5		
Case Status	Case Rejected		
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED		
Meeting Number	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		

and Date	
HQ File Number	018305001050AM21
RA File Number	082404000161 AM21
Licence No and Date	0810148475/03/09/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has surrendered the license at RA Ahmadabad dated 05.08.2022. Hence, the committee decided to close the case.	

Case No.	83 / NC/4/MEET/Jun/202425/5	
Case Status	Case Approved	
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024	
HQ File Number	018305001063AM21	
RA File Number	522404000042 AM21	
Licence No and Date	5210043528/09/09/2020	
Norms Committee Decision:		
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-		
Export item: PRINTED PAPER BOARD CUPS ((Polyethylene Coated)		
Qty.: 217742.0 KILOGRAMS (KGS)		
Import items:		
S.no.	Item Description	Qty.:
1.	UNCOATED PAPER AND PAPER BOARD OF RELEVANT GSM(GSM 180 to 350)	245967.81 Kg
2.	LOW DENSITY POLYETHYLENE (LDPE)	19677.43 Kg
Note: GSM of both import and export items should match with each other.		
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE		

Case No.	84 / NC/4/MEET/Jun/202425/5
Case Status	Case Rejected
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305001075AM21
RA File Number	318304000062 AM21
Licence No and Date	3110067853/15/09/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued in meeting no. NC/4/MEET/Dec/202223/15 dated 13.01.2023 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	85 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305001119AM21
RA File Number	342404000181 AM21
Licence No and Date	3410046441/05/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024 1. Chemical reaction giving molecular weight of both reactants and products with yield of the reaction. 2. COA report indicating composition of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	86 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	LAFRETIER PRECIOUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305001152AM21
RA File Number	039504000453 AM21
Licence No and Date	0310839077/22/10/2020
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action	

Case No.	87 / NC/4/MEET/Jun/202425/5
Case Status	Case Rejected
Party Name	COLOUR INDIA
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305001165AM21
RA File Number	522404000061 AM21
Licence No and Date	5210043579/28/10/2020
Norms Committee Decision: The committee considered the case as per agenda that the firm has informed the Norms Committee vide letter dated 13.07.2023, that the firm has applied the application under 'No Norms-Repeat Basis'. Hence, the committee decided to close the case.	

Case No.	88 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	LEETHA PACK PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305001212AM21
RA File Number	102404000056 AM21
Licence No and Date	1010060715/17/11/2020
Norms Committee Decision:	

The committee considered the case as per agenda and noted that the firm has requested another dated for personal hearing vide email dated 2nd July 2024. Hence, the committee decided to defer the case.

The case stand defers and relists in the next meeting.

Case No.	89 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	018305001219AM21
RA File Number	039404000565 AM21
Licence No and Date	0310839603/19/11/2020

Norms Committee Decision:

The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
GINONIC CSA-25 (CETOSTEARYL (CETEARYL) ALCOHOL ETHOXYLATE 25 MOL)	1 Kg	Palm Fatty Acid Distillate (PFAD)	0.2244 Kg
		Copper Chromite Catalyst	0.001 Kg
		Ethylene Oxide	0.840 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	90 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	KANPUR PLASTIPACK LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00233547AM22

RA File Number	062404000069 AM21		
Licence No and Date	0610039706/27/11/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
U.V. MASTERBATCH (P.P.GRANULES -- 244330 & U.V.STABILSER -- 36670KGS)	281000.0 Kg	P.P. GRANULES	251659.0 Kg
		U.V. STABILSER	37770.0 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	91 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00046859AM21
RA File Number	06AA04002505 AM21
Licence No and Date	0611000050/24/12/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action	

Case No.	92 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	BHUKHANVALA INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00051254AM21		

RA File Number	03AA04013783 AM21
Licence No and Date	0311000501/31/12/2020
Norms Committee Decision: The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:- Export Item Name: BORON CARBIDE SINTERED GRANULES VAJRABOR S1000276 Qty.: 9.0 MT Import Item: BORON CARBIDE CRUDE LUMPS Qty.: 9.045 MT RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE	

Case No.	93 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00055460AM21
RA File Number	04AA04005133 AM21
Licence No and Date	0411000158/05/01/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	94 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00067702AM21
RA File Number	03AA04015460 AM21
Licence No and Date	0311001139/21/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
5% Palladium on Alumina Catalyst	500.0 Kg	PALLADIUM METAL SPONGE	25.1 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	95 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00071346AM21
RA File Number	03AA04013475 AM21
Licence No and Date	0311000723/28/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and noted that the firm has not furnished the proper reply to the DL issued in meeting no. NC/4/Meet/Jul/202223/7 dated 17.08.2022. Hence, the committee the directed the firm to submit following on Bo portal:

1. Generic name of import item MC-1037 and M-19 with their catalogue.
2. % Solid content of export

The case stands defer.

Case No.	96 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	VIKING SPIRITS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024

HQ File Number	HQRNORM APPLY 00074840AM21
RA File Number	06AA04003245 AM21
Licence No and Date	0611000141/01/02/2021
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	97 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00075475AM21
RA File Number	05AA04026073 AM21
Licence No and Date	0511001006/02/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024 1. Complete COA of import item from supplier indicating purity and impurity profile. 2. COA of export item indicating purity and impurity profile. 3. Justification for 15.6% wastage indicating wastage at each stage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	98 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ARIES DYE CHEM INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00079992AM21
RA File Number	08AA04007618 AM21
Licence No and Date	0811000607/09/02/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024

1. Complete and balanced chemical reactions with correct mol. Weight of input and output material.
2. No details are given for import item no. 4, 6, 7, and 8. Please justify the requirement of their input.
3. Detailed calculation sheet for 80% Dye.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	99 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	BHUKHANVALA INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00080163AM21
RA File Number	03AA04022438 AM21
Licence No and Date	0311001532/09/02/2021
Norms Committee Decision:	
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-	
Export Item Name: BORON CARBIDE SINTERED GRANULES VAJRABOR S1000276	
Qty.: 4.0 MT	
Import Item: BORON CARBIDE CRUDE LUMPS	
Qty.: 4.02 MT	
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE	

Case No.	100 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024

HQ File Number	HQRNORM APPLY 00081306AM21
RA File Number	08AA04008619 AM21
Licence No and Date	0811000633/10/02/2021

Norms Committee Decision:

The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to take cue from SION H-68 and ratify the norms as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG
2.	BASE PAPER	0.214 KG
3.	BARRIER PAPER	0.172 KG
4.	TISSUE PAPER	0.027 KG
5.	PHENOL	3.344 KG
6.	MELAMINE	0.362 KG
7.	METHANOL	3.850 KG
8.	B.O.P.P. FILM	0.010 KG
9.	Protective layer	Deleted, as not given in SION and justification not given

10.	Flexiglas Film	Deleted, as not given in SION and justification not given
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Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	101 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	ESKAY IODINE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00084199AM21		
RA File Number	03AA04021229 AM21		
Licence No and Date	0311001450/15/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

COPPER IODIDE	1 Kg	IODINE	0.7014 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	102 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	INDOGULF CROPSSCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00085280AM21		
RA File Number	05AA04030579 AM21		
Licence No and Date	0511001271/16/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Chlorpyriphos 50 o/o + Cypermethrin 5 o/o EC	1 Liter	Chlorpyriphos Technical, 94%	0.6077 Kg
Imidacloprid 70 o/o WG	1 Kg	Imidacloprid Technical, (94%-90%)	0.7516 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	103 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	INDOGULF CROPS SCIENCES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00085321AM21		

RA File Number	05AA04031724 AM21		
Licence No and Date	0511001318/16/02/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Chlorpyriphos(40.8 o/o EC)	1 Liter	Chlorpyriphos Technical	0.460 Kg
Chlorpyriphos(48 o/o EC)	1 Liter	Chlorpyriphos Technical	0.583 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	104 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ONEST LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00085587AM21
RA File Number	03AA04023592 AM21
Licence No and Date	0311001772/17/02/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024	
1. To indicate the indigenous items to procure locally. 2. To compare the requirement of raw materials with SION fixed at A: 1741.	
In the last license (0310832561 dt. 01.11.2019) only one item- Mechanical Dispenser, Pump Sprayer part was requested for import, the same has to be confirmed in this case.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	105 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00087507AM21
RA File Number	08AA04006729 AM21
Licence No and Date	0811000733/19/02/2021

Norms Committee Decision:

The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to take cue from SION H-68 and ratify the norms as under:-

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	KRAFT PAPER	9.150 KG
2.	BASE PAPER	0.214 KG
3.	BARRIER PAPER	0.172 KG
4.	TISSUE PAPER	0.027 KG
5.	PHENOL	3.344 KG
6.	MELAMINE	0.362 KG
7.	METHANOL	3.850 KG

8.	B.O.P.P. FILM	0.010 KG
9.	Protective layer	Deleted, as not given in SION and justification not given
10.	Flexiglas Film	Deleted, as not given in SION and justification not given

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 6.00 MM.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	106 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	KATERRA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00088928AM21
RA File Number	07AA04008703 AM21
Licence No and Date	0711000527/22/02/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024

1. Specific name of import items, giving its shape/form, size / dimension and species of wood.
2. Photographs of export items, giving complete calculation of the requirement of raw materials, indicating net import content and wastage separately.
3. Indigenous items to use in making export items and accordingly to fill 4 E annexure

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	107 / NC/4/MEET/Jun/202425/5
Case Status	Case Approved
Party Name	ADD ON PAPERS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00089826AM21
RA File Number	03AA04024881 AM21
Licence No and Date	0311001964/23/02/2021

Norms Committee Decision:

The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to take cue from SION A-2866 and ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
SELF ADHESIVE PAPER 160 GSM PLUS MINUS 10 PERCENT WITH ADHESIVE COATING OF 20 GSM PER SQM	1 Sq. Meter	BLEACH KRAFT PAPER IN JUMBO ROLL 65 GSM PLUS MINUS 10 PERCENT	1.04 Sq. Meter
		ADHESIVE 100 PERCENT SOLID	0.020 Kg
		ONE SIDE COATED PAPER 75 GSM PLUS MINUS 10 PERCENT	1.04 Sq. Meter

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS

COMMITTEE

Case No.	108 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	WEST BENGAL CHEMICAL INDUSTRIES LTD.
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00090129AM21
RA File Number	02AA04009137 AM21
Licence No and Date	0211000307/23/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024 1. Chemical Name of import and export items. 2. Chemical reaction indicating molecular weight of reactant and products with yield. 3. End use of export item and to indicate indigenous item if any. 4. In the 4 E, raw material of 0.40 Kg/Kg of export item has been indicated whereas in application 2.5 Kg/Kg of export item has been asked for. The same has to be clarified. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	109 / NC/4/MEET/Jun/202425/5
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024
HQ File Number	HQRNORM APPLY 00106472AM21
RA File Number	08AA04011835 AM21
Licence No and Date	0811001057/18/03/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following	

deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/5 dated 02.07.2024

1. C.I. no. of each export item.
2. Standard composition of each export item.
3. Complete and balanced chemical reactions of each step showing mol. Weight of input and output product, separately for each export item.
4. Material balance for each export item.
5. Copy of past approval for above export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	110 / NC/4/MEET/Jun/202425/5		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 5 and 02/07/2024		
HQ File Number	HQRNORM APPLY 00111954AM21		
RA File Number	05AA04040044 AM21		
Licence No and Date	0511001874/23/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and on the basis of recommendation from technical expert, the committee decided to take cue from SION A-2866 and ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
IRON ISOMALTOSIDE (50% W/W)	1 Kg	DEXTRAN	0.5153 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			